

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'G' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
and Kuldip Singh (Judicial Member)]**

ITA No. 403/Mum/2020
Assessment Year: 2015-16

Shirish Laxman Parkar,
*A/1202 Rusumjee Oriana, Behind MIG Club,
Kala Nagar, Bandra (E), Mumbai 400051
[PAN: ABMPP6853F]*

..... Appellant

Vs.

**Assistant Commissioner of Income Tax, 23(3)
Mumbai.**

.....Respondent

Appearances:

**Withdrawal Letter dated 05.01.2022 for the appellant
Harkamal Sohi Sandhy for the respondent**

Date of concluding the hearing : January 05, 2022

Date of pronouncement the order : January 12, 2022

O R D E R

Per Pramod Kumar, VP:

1. By way of this appeal, the assessee-appellant has challenged the correctness of the order dated 29th October 2019, passed by the learned CIT(A) in the matter of assessment u/s. 143 (3) of the Income Tax Act, 1961 for the assessment year 2015-16.

2. At the outset in this case learned counsel of the assessee submitted that he shall be withdrawing the appeal. Learned Departmental Representative did not have any objection to this proposition.

3. In view of the above position, we hereby grant the permission to withdraw the appeal. The appeal is, therefore, dismissed as withdrawn.

4. In the result, this appeal is dismissed as withdrawn. Pronounced in the open court today on the 12th day of January 2022.

Sd/-
Kuldip Singh
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 12th day of January 2022.

Copies to: (1) *The Appellant* (2) *The respondent*
 (3) *CIT* (4) *CIT(A)*
 (5) *DR* (6) *Guard File*

By order

Assistant Registrar/Sr.PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai